

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 6077**

TO BE ANSWERED ON THE 11th APRIL, 2017/CHAITRA 21, 1939 (SAKA)

NATIONAL REGISTER OF CITIZENS

6077. KUMARI SUSHMITA DEV:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the status of updation of the National Register of Citizens (NRC) in the State of Assam along with the deadlines for the process;**
- (b) whether the progress report of the NRC has been submitted to the Supreme Court, if so, the details thereof and if not, the reasons therefor; and**
- (c) the steps taken to grant citizenship to refugees?**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) : The Central Government has issued Notification No. S.O. 991(E) on 29.3.2017 to complete the work of enumeration of updation of National Register of Citizens (NRC), Assam by 31.12.2017.

(b) The confidential report with regard to the progress is filed by the State Coordinator National Register (SCNR), Government of Assam to Hon'ble Supreme Court. The last such report was filed in Hon'ble Supreme Court on 06.2.2017.

(c) Indian Citizenship is granted under the provisions of Indian Citizenship Act, 1955 and the rules made there under to those who are eligible to get Indian Citizenship . There are no separate provisions for grant of Citizenship to refugees.
